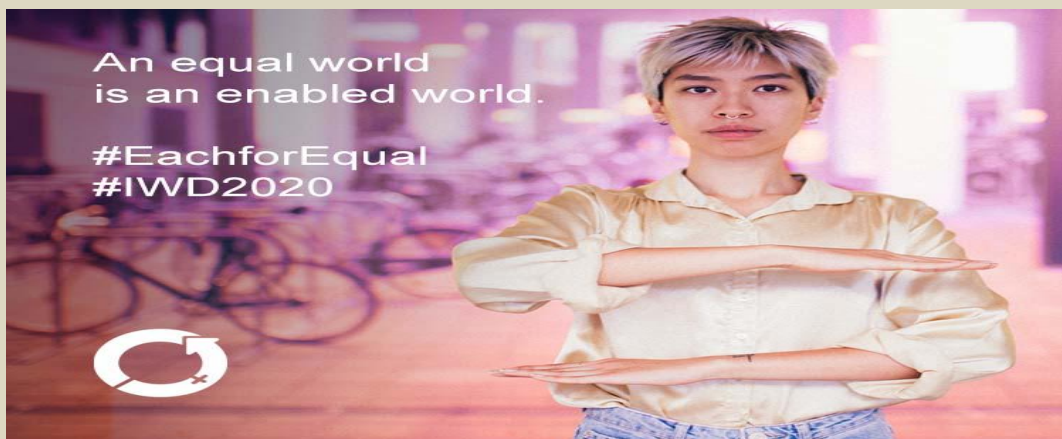


'Re-defining Gender Equality # EachforEqual'



One-day National Symposium

Organized by

CEWCL, IFIM Law School

in association with

District Legal Services Authority

Bengaluru Rural District, Bengaluru;

Lahari Advocates Forum, Bengaluru

&

The Advocates' Association, Bengaluru

8th March 2020

“Each time a woman stands for herself, she stands for all women”

- Maya Angelou

CONCEPT NOTE:

Our Constitution under Article 15 emphasizes on Gender Equality as it clearly prohibits any discrimination on the grounds of gender, religion, caste, race, place of birth with respect to public opportunities and justice delivery system.

However, in practice a girl faces gender discrimination right from her cradle to her grave. To ascertain her constitutional, legal, social, cultural, religious rights she needs to knock the doors of justice and reassert her identity as a human being on the uniform platform alongwith her male counterparts.

It is ironic to state that, 21st century is a mixture of women empowerment on the one hand where women are demanding equal status in resources, opportunities, economic participation and decision-making process and on the other hand growing instances of inhumane atrocities on woman/ girl child subjecting them to fulfill one’s selfish motives make us re-think - *Is India really safe for the girl child/ woman?*

Progressive rulings by the Hon’ble Supreme Court on gender justice in the recent years on matters relating to safe working environment, equal rights in property, right to choose a life partner, right to say ‘NO’, right against derogatory practices (talaq-e-biddat), freedom to enter place of worship, right to sexual orientation, right to speedy justice and victim’s right to privacy in case of heinous crimes., etc., prove that a woman needs judiciary as a backbone for supporting her inherent Fundamental Rights.

Why do/does legislation/s create barriers for female gender and make them vulnerable to all forms of exploitation in the society? Why don’t we frame strict laws to tackle all forms of exploitation against her and secure gender justice?

ABOUT THE SYMPOSIUM:

In the above said context, National level symposium titled ‘**Re-Defining Gender Equality**’ is proposed to be organized by CEWCL, IFIM Law School in association with District Legal Services Authority Bengaluru Rural District, Bengaluru, Lahari Advocates Forum, Bengaluru & The Advocates’ Association, Bengaluru.

Focus will be on the International Women's Day 2020 theme – *'#EachforEqual – An Equal World is an Enabled World'*.

The Symposium shall be held at **Auditorium (Ground Floor), Vakilara Bhavana (Advocates' Association), City Civil Court Complex, KG Road, Bengaluru – 560 009.**

ABOUT IFIM LAW SCHOOL & CEWCL:

IFIM Law School is awarded 4th rank in the category of promising and 10th rank in the Southern region in the GHRDC Law School Survey 2017 and Ranked 17th Best Law School in India by Career's 360 – survey 2019.

Established in 2015, it is affiliated to the Karnataka State Law University (KSLU) and approved by the Bar Council of India. At IFIM, the emphasis is on providing our students with a more holistic educational experience. The core curriculum (BBA LLB (5yrs) / LLB (3yrs) is taught by experienced faculty members with foreign law degrees and is complemented by co-curricular as well as extra-curricular activities.

Slowly but surely, we are developing a vibrant mooted and debating culture, with several students already having participated in international competitions. We also have a dedicated internship and placement cell that attends to students' career goals and ensures their professional development.

We have a world-class campus with state of the art infrastructure which facilitates ICT (Information and Communication Technologies) usage in the teaching-learning process. The law library, which is the heart of a law school, is also being curated and it already boasts of some excellent national and international legal titles. We also have excellent hostel and sports facilities, a fully quipped gym and professional trainers. All of this makes IFIM Law School a prime destination for legal education in the Silicon Valley of India.

Centre of Excellence for Women, Child and the Law (CEWCL) *'Ashmita' – A Fight for Dignity* is one among the most active research centers at IFIM Law School. It was established with a focus on *'working towards creating a better environment for both the genders to work and live together and develop the nation in true sense of equality.'* The Centre organizes panel discussions and conferences on contemporary issues prevailing in the Society to motivate Social Engineers to deliberate and debate on such issues. It also engages

itself in community development, legal literacy programmes, gender sensitization matters, raising against gender violence, old age home visits, conducting seminars on bill drafting, art of advocacy., to name a few.

ABOUT DISTRICT LEGAL SERVICE AUTHORITY RURAL BENGALURU (DLSA):

District Legal Services Authority has been established under the aegis of The Legal Services Act, 1987 at District level with objectives of creating legal awareness among general public, providing free legal-aid by identifying eligible persons to avail such services, organizing Lok Adalats for speedy settlement of disputes pending before the courts.

DLSA aims at fulfilling the principle of 'Access to Justice to all' mandated under Article 14 of the Constitution of India. It provides free legal-aid to persons belonging to SC/ ST; woman and children, factory workers, victims of group clashes, violence, flood, drought, earthquake, industrial destruction, victims of communal clashes, persons suffering from mental and any other disability, persons who are under the custody of protection home mental hospital, bonded labours, victims of human trafficking and all category of persons whose annual income is below Rs. 1 Lakh.

Apart for these services, the Authority organizes academic programmes, conferences, seminars on various issues such as child sexual abuse, human trafficking, mal nutrition among children, atrocities on women, sexual harassment on working women, female foeticide, child labour, drug and Substance abuse, Karnataka victim compensation scheme, dowry prohibition laws, maintenance, Juvenile Justice Act, laws relating to Motor vehicles, Right to information to name a few. The Authority also associates itself with law colleges/ Universities in organizing legal awareness and legal-aid programmes in rural areas.

In order to increase legal literacy and secure speedy inexpensive justice, the Authority provides legal literacy books to the common people at affordable prices.

ABOUT THE ADVOCATES' ASSOCIATION, BENGALURU:

The Advocates' Association, Bengaluru established since centuries ago is one of the largest Bar Association in Asia which boasts a membership of about 22,000 advocates. The Association was established with an aim to organize and unify advocates with a view to build up a strong and

independent Bar, capable of maintaining high standards and traditions associated with legal profession and for the betterment of judicial system. After amalgamation, the Association was registered in the Registrar of Societies in the year 1967-68, catering to 4 units – High Court Unit, City Civil Court Unit, Magistrate Court Unit and Mayo Hall Unit with all other Judicial forums such as CAT, NCLT and other tribunals under one umbrella.

The Association conducts various academic programmes, seminars, coaching classes and imparts judicial training for its members and for aspiring judicial officers in Advocates Academy. The Association has fully equipped hi-tech library and web-centre.

Along with the knowledge imparting exercise, the Association also runs The Bengaluru Professional Benevolent Fund for the needy advocates and provides financial relief in case of any loss of life/ injury to its members. In order to focus on healthy mind in a healthy body, the association has set-up well equipped gym and yoga centre.

Last but not the least, the Association takes pride in stating that, its members have occupied esteemed positions in the judiciary right from the Trial court to the Apex court.

At present, the Association is headed by Mr. A.P Ranganatha as the Hon'ble President; Mr. A.N Gangadaraiah as the Hon'ble General Secretary and Mr. Shivamurthy as the Hon'ble Treasurer.

ABOUT LAHARI ADVOCATES FORUM:

'Lahari' was started by a group of Advocates more than 33 years ago, to promote literary and cultural pursuits within the legal fraternity. What started as a popular study circle was re-christened as the Lahari Advocates Forum (LAF), a registered Trust. LAF conducts orientation programmes for judicial aspirants as also book exhibitions for the benefit of the members of the Bar. To promote latent talents of Advocates and of members of their families, LAF has also been conducting cultural programmes and painting competitions. A unique venture of LAF is the "Communiqué," an in-house monthly newspaper covering events and information concerning the legal fraternity. This being the only paper of its kind has completed 27 years of its publication. LAF has been hosting seminars and workshops for the benefit of the legal fraternity. LAF is also conducting "Chinthana – Manthana," a study circle discussing various aspects of law and procedures every Thursday at 4.30 p.m., at the City Civil Court, Bengaluru.

LAF also organizes blood and eye donation camps. LAF has initiated the custom of celebrating Advocate's Day on the 3rd of December every year as an occasion for Advocates to rededicate themselves to the cause of law and justice.

LAF also partners the activities of Lahari Foundation – a registered Trust with the objective of providing medical assistance to Advocates in need of such assistance; Lahari Law Academy – a registered Trust concentrating on activities concerning Advocates and law students which include moot court, Model Parliament, quiz and talent search competitions. Lahari Journalist Guild – focusing upon honing the journalistic skills of Advocates. Lahari Book Bank - a veritable collection of biographies and autobiographies of eminent lawyers, judges and jurists. It is an endeavour to encourage members of the Bangalore Bar to read and emulate the highest traditions of the Bar. LAHARI is a movement of the Advocates, by the Advocates and for the Advocates.

TOPICS FOR PAPER PRESENTATION:

The proposed one-day National symposium will deliberate upon issues pertaining to gender discrimination and aims at reaching out to suggestions/ solutions to achieve gender equality. The suggestions shall be discussed in the panel discussion and shall be routed further for the consideration to all concerned public authorities.

Topics/ sub-topics:

a. Right to sexual orientation

Reproduction autonomy and Right to terminate pregnancy

Substituted reproduction and connected rights

b. Right to Speedy Justice & Fair Justice

Amending Criminal Justice Delivery System to facilitate timely justice

Re-structuring role of prosecution/ investigation officers/ forensic departments

c. Right to Procedural Safeguards

Victim's Right to Privacy in heinous crimes v/s Public Right to know

Prohibition on electronic media/ social media in advertising victim/crime/ media trail

Rules and Regulations:

- Maximum two authors per subject.
- Submission of abstract* (in a word document) before the due date.
* Font –Times New Roman, Size – 12, Foot Notes -10, line spacing – 1.5, words limit – 300-500 words, 20th blue book edition.
- Based on the blind peering review, acceptance of the abstract shall be communicated.
- Quality full paper* submitted before the due date shall be selected for oral presentation.
*The recommended fonts are:
Title fonts: Times New Roman, 14 font size, Bold and underlined, left alignment;
Sub Title fonts: Times New Roman, 12 font size, Bold and Justified alignment,
Subject fonts: Times New Roman, 12 font size, 1.5 line spacing,
Paper size: 2000-3000 words, 20th blue book edition.
- Each presentation shall last a maximum of 10 minutes.
- The oral presentation should be in the form of brief points highlighting suggestions and recommendations put forth in your paper.
- Author/s shall be present during the event. There will be an interactive session with the panelists and audience during the time allotted for the event.
- The selected participants should submit a hard copy of the paper with abstract in the beginning of the event in A4 sheets.
- Violation of any rule can result in rejection of the paper.
- The organizers reserve the right to change/update the rules of the contest at any point of time and will do their best to inform the participants of the same. However, it is ultimately the responsibility of the author/s to keep him/her updated.

Important dates:

Submission of abstract	4th Feb 2020
Confirmation of acceptance of abstract	7th Feb 2020
Payment for registration fee	7th Feb 2020 to 10th Feb 2020
Submission of final paper	22nd Feb 2020
Confirmation of final paper for presentation	29th Feb 2020
Symposium date	8th March 2020

Venue	Auditorium (Ground Floor), Vakilara Bhavana (Advocates' Association), City Civil Court Complex, KG Road, Bengaluru – 560 009.
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Registration details:

- Registration form is attached with the brochure.
- Fee – INR Rs. 500/- single author and in case of 2 authors – INR 1000/- (including symposium kit/ refreshments/ lunch) to be paid through online transaction as per the details given at the end of the brochure.
- Soft copy of the registration form should reach the Law School – cewcl.iwd2020@gmail.com copy to shaguftha.anjum@ifim.edu.in between **7th Feb 2020 to 10th Feb 2020** along with the payment details
- All the participants are required to attend the Symposium from 9.30 AM to 5.00 PM compulsorily to avail 'Certificate of Participation.'
- Formal dress code needs to be adhered to.
- Reporting time for the event is 9.00 AM to 9.30 AM
- On spot registration (paper presentation) is not allowed.
- Interested individuals shall be allowed to witness the presentation as audience. No registration fee shall be charged for this. However prior intimation via phone call is necessary to make suitable logistic arrangements. (contact details – +91 9886294397)

Who can participate?

- Academicians from any recognized Institution/ College/ University located within India
- Students pursuing 3 years or 5 years law graduate program from any recognized located within India
- Students pursuing post-graduate law program from any recognized located within India
- Research Scholars from any recognized university located within India.
- Lawyers
- Judicial Officers

- NGO's
- Public Departments
- Doctors, ART/ Fertility clinics

Bank details for online transaction:

ACCOUNT PAYEE NAME	CENTRE FOR DEVELOPMENTAL EDUCATION (CDE)
ACCOUNT NUMBER	915030028994297
NAME OF THE BANK AND ADDRESS	AXIS BANK LTD, CORPORATE BANKING, BANGALORE (KT), BANGALORE 560 001
IFSC CODE (NEFT)	UTIB0001541
AMOUNT (single author)	RS. 1,000/-
CO-AUTHOR	RS. 1,500/-

Note: once the transaction gets completed, please mail us the following details for tracking the payment by filling in the registration form; Account number, Name of Payee/ Bank/ Branch, Transaction details/ date/ amount.

ORGANIZING COMMITTEE:

PROGRAM CHAIR

PROF SHAGUFTA ANJUM

Faculty Chair – Legal-Aid Clinic

Faculty Chair – Corporate Affairs Outreach and Placement Committee,

Faculty Chair – Centre of Excellence for Women, Child and Law (CEWCL)

IFIM Law School

9886294397

STUDENT CO-ORDINATORS

Ms. MANJU SHRI

5th year BBA LLB student

CEWCL Research Assistant

IFIM Law School

9738483409

Ms. THANNERU SRI SAI VAISHNAVI

5th year BBA LLB student,

CEWCL Research Assistant

IFIM Law School

7259384097

With best wishes

Prof. (Dr) Avinash Dadhich

LLM (France) & PhD (UK)

Principal

IFIM Law School

Electronic City phase 1, Bengaluru – 560 100

One-day National Symposium on 'Re-defining Gender Equality'

8th March 2020

Registration Form

Name of the Author/s:	Author 1: Author 2:
Designation:	
Organization/ Department/ College/ University	
Contact details: (mobile number/ mail id)	
Title of the Paper:	
Payment details: (NEFT/ IMPS/ RTGS) Date: Time: Transaction ID: Issuing bank: Account number: Name of the account holder: Branch: Amount:	

Date:

Place:

Signature of the Author/s